

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Insolvency) No. 309 of 2017

IN THE MATTER OF:

JODPL Private Limited **...Appellant**
Through its Resolution Professional

Vs

Gujarat State Petroleum Corporation Limited **...Respondent**

Present:

For Appellant: **Ms. Misha and Shri Vaijayant Paliwal, Advocates**

For Respondent: **Mr. ASPI Kapodia, Mr. Animesh Bisht, Ms.
Srideepa Bhattacharyya and Mr. Aditya Marwah,
Advocates.**

ORDER

15.01.2018: Learned Counsel appearing on behalf of Appellant submits that the Liquidation process of Corporate Debtor has already been started, the appeal has become infructuous. In the circumstances, we dismiss the appeal as infructuous, leaving the question of law for determination in some other appeal.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

Akc/unni